### MINISTRY OF HEALTH AND FAMILY WELFARE

## (Department of Family Planning)

New Delhi, the 10<sup>th</sup> October, 1975

No. G.S.R. 2543 – In exercise of the power conferred by section 6 of the Medical termination of Pregnancy Act, 1971 (34 of 1971) the Central Government hereby makes the following rules, namely:-

1. Short title and commencement - (1) these rules may be called the

Medical Termination of Pregnancy Rules, 1975.

- (2) They shall come into force on the date of their publication in the Official Gazette.
  - 2. Definition In these rules, unless the context otherwise requires -
    - (a) "Act" means the Medical Termination of Pregnancy Act, 1971 (34 of 1971);
    - (b) "Chief Medical Officer of the District" means the Chief Medical Officer of a District, by whatever name called;

(c) "Form" means a form appended to these rules;

- (d) "Owner" in relation to a place, means any person who is the administrative head or otherwise responsible for the working or maintenance of such hospital or clinic, by what ever name called:
- (e) "Place" means such building, tent, vehicle, or vessel, or part thereof, as is used for the establishment or maintenance therein of a hospital or clinic which is used, or intended to be used, for the termination of any pregnancy;

(f) "Section" means a section of the Act

3. Experience or training etc – For the purpose of clause (d) of section 2 a registered medical practitioner shall have one or more of the following experience or training in gynaecology and obstetrics, namely:

(a) In the case of a medical practitioner who was registered in a State Medical Register immediately before the commencement of the Act, experience in the practice of gynaecology and obstetrics for a period of not less than three years;

(b) In the case of medical practitioner who was registered in a State Medical Register on or after the date of the commencement of

the Act -

(i) if he has completed six months of house surgery in

gynaecology and obstetrics; or

(ii) unless the following facilities are provided therein, if he had experience at any hospital for a period of not less than one year in the practice of obstetrics and gynaecology; or

- (iii) if he has assisted a registered medical practitioner in the performance of twenty-five cases of medical termination of pregnancy in a hospital established or maintained or a training institute approved for this purpose, by the Government
- (c) in the case of medical practitioner who has been registered in a State Medical Register and who holds a post-graduate degree

or diploma in gynaecology and obstetrics, the experience or training gained during the course of such degree or diploma.

4. **Approval of a Place** – (1) No place shall be approved under clause (b) of section 4 –

- unless the Government is satisfied that termination of pregnancies may be done therein under safe and hygienic conditions; and
- (ii) unless the following facilities are provided therein, namely:-
  - (a) an operation table and instruments for performing abdominal or gynaecological surgery;
  - (b) anaesthetic equipment, resuscitation equipment and sterilisation equipment:
  - (c) drugs and parenteral fluids for emergency use.
- (2) Every application for the approval of a place shall be in a Form A and shall be addressed to the Chief Medical Officer of the District.
- (3) On receipt of an application referred to in sub-rule (2), the Chief Medical Officer of the District shall verify or enquire any information contained in any such application or inspect any such place with a view to satisfying himself that the facilities referred to in sub-rule (1) are provided therein, and that termination of pregnancies may be made therein under safe and hygienic conditions.
- (4) Every owner of the place which is inspected by the Chief Medical Officer of the District shall afford all reasonable facilities for the inspection of the place.
- (5) The Chief Medical Officer of the District may, if he is satisfied after such verification, enquiry or inspection, as may be considered necessary, that termination of pregnancies may be done under safe and hygienic conditions, at the place recommend the approval of such place to the Government.
- (6) The Government may after considering the application and the recommendations of the Chief Medical Officer of the District approve such place and issue a certificate of approval in Form B.
- (7) The certificate of approval issued by the Government shall be conspicuously displayed at the place to be easily visible to person visiting the place.
- 5. **Inspection of a place** (1) A place approved under rule 4 may be inspected by the Chief Medical Officer of the District as often as may be necessary with a view to verify whether termination of pregnancies is being done under safe and hygienic conditions.
- (2) If the Chief Medical Officer has reason to believe that there has been death of, or injury to, a pregnant woman at the place or that termination of pregnancies is not being done at the place under safe and hygienic conditions, he may call for any information or may seize any article, medicine, ampule, admission register or other document, maintained, kept or found at the place.
- (3) The provisions of the Code of Criminal Procedure, 1973 (2 of 1974), relating to seizure shall, so far as may be, apply to seizure made under subrule (2).
- 6. Cancellation or suspension of certificate of approval (1) If after inspection of any place approved under rule (4), the Chief Medical Officer of the District is satisfied that the facilities specified in rule 4 are not being

properly maintained therein and the termination of pregnancy at such place cannot be made under safe and hygienic conditions, he shall make a report of the fact to the Government giving the detail of the deficiencies or defects found at the place. On receipt of such report the government may, after giving the owner of the place a reasonable opportunity of being heard, either cancel the certificate of approval or suspend the same for such period as it may think fit.

- (2) Where a certificate issued under rule 4 is cancelled or suspended, the owner of the place may make such additions or improvements in the place as he may think for and thereafter, he may make an application to the government for the issue to him of a fresh certificate of approval under rule 4 or, as the case may be, for the revival of the certificate which was suspended under sub-rule (1)
- (3) The provisions of rule 4 shall, as far as may, apply to an application for the issue of a fresh certificate of approval in relation to a place, or as the case may be, for the revival of a suspended certificate as they apply to an application for the issue of a certificate of a approval under that rule.
- (4) In the event of suspension of a certificate, of approval the place, shall not be deemed to be an approved place for the purposes of termination of pregnancy from the date of communication of the order of such suspension.
- 7. **Review** (1) The owner of a place who is aggrieved by an order made under rule 6, may make an application for review of the order to the Government within a period of sixty days from the date of such order.
- (2) The Government may, after giving the owner an opportunity of being heard, confirm, modify or reverse the order.
- 8. Form of consent The consent referred to in sub-section (4) of section 3 shall be given in Form C.
- 9. Repeal and Saving The Medical Termination of Pregnancy Rules, 1972, are hereby repealed except as respects things done or omitted to be done before such repeal.

### FORM A

# [See sub-rule (2) of rule 4]

Form of application for the approval of a place under clause (b) of section 4.

- 1. Name of the place (in capital letters)
- 2. Address in full.
- 3. Non-Governmental/ Private/ Nursing Home/ Other Institutions\*
- 4. State, if the following facilities are available at the place.
  - An operation table and instruments for performing abdominal or gynaecological surgery.
  - (ii) Drugs and parenteral fluid in sufficient supply for emergency cases.
  - (iii) Anaesthetic equipment, resuscitation equipment and sterilisation equipment.

Place

Date:

Signature of the Owner of the place

FORM B

[See sub-rule (6) of rule 4]

Certificate of approval.

The place described below is hereby approved for the purpose of the Medical Termination of Pregnancy Act, 1971 (34 of 1971).

Name of the Place

Address and other Descriptions

Name of the owner

Place Date:

To the Government of the

<sup>\*</sup> Strike out whichever is not applicable.

#### FORM C

### (See rule 8)

1		wife of		
aged about	years of _	(here state the	e permanen	t address)
at present residing at	ercemiexe r	d and entitle	8 .4 .2 94	
do hereby give my conse	ent to the	termination o	of my preg	nancy at
(State the name of the	place where	e the pregnancy	y is to be ter	minated)
Place:			va taro alili	
Date:		altelute of York		
de mass to	sixte entro			Signature
(To be filled in by guar	dian where	the woman is a	lunatic or m	ninor)
(A) to see the second of		son/ daughter	/ wife of	(B) (B)
aged about _		years of		at
the stay, bensinsin				
present residing at consent to the termination of	the pregna	ncy of my ward	do hereby	give my
who is minor/ lunatic at				
the Charleton	mant 69	(Place of terr	mination of p	oregnancy)
				Signature
Duit.				
		THE RESERVE THE PARTY OF THE PA	No. 4-6(i)75 LA GREWA	-MTP&OP] L, Jt. Secy.
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